## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Writ Petition(s)(Civil) No(s). 458/2025

VISHAL TIWARI Petitioner(s)

**VERSUS** 

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 113157/2025 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date: 05-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s): Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following

## ORDER

- 1. Permission to appear and argue in person is granted.
- 2. The petitioner is indulging in one or the other purported PILs, which are primarily aimed to gain publicity with no intent to serve public cause.
- 3. The writ petition is accordingly dismissed.
- 4. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR